

Name of the Corporate Debtor: Silver Jubilee Motors Limited
Date of commencement of CIRP: July 03, 2024
List of creditors for claims received uptill February 24, 2025

List of unsecured financial creditors (other than financial creditors belonging to any class of creditors)

(Amount in ₹)

Sl. No.	Name of creditor	Details of claim received		Details of claim admitted				Amount of contingent claim	Amount of any mutual dues, that may beset-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by guarantee	Whether related party?					
1	Ishwar Punjabi	17-07-2024	24,45,87,061.00	24,45,87,061.00	Unsecured Loan	-	No	11.43%	-	-	-	-
2	Omkara Asset Reconstruction Private Limited acting as trustee of Omkara PS 08/2021-22 Trust	17-07-2024	9,98,26,850.00	9,98,26,850.00	Unsecured Loan	-	No	4.66%	-	-	-	Collateral Security of Co-Borrowers
3	Mr. Kailash Kishin Pridnani, through Authorized Representative Mr. Ishwar Punjabi	17-07-2024	1,10,04,000.00	1,10,04,000.00	Unsecured Loan	-	No	0.51%	-	-	-	Based on oral contract. Interest supported by Interest Certificate.
4	Mr. Lalitkumar Kishinchand Pridnani, through Authorized Representative Mr. Ishwar Punjabi	17-07-2024	1,24,37,000.00	1,24,37,000.00	Unsecured Loan	-	No	0.58%	-	-	-	Based on oral contract. Interest supported by Interest Certificate.
5	Mrs Vrushali Vilas Lambe	18-07-2024	43,70,747.00	20,00,000.00	Unsecured Loan	-	No	0.09%	-	-	23,70,747.00	Supporting documents have been sought to substantiate the claim amount and the same is yet to be recieved. Based on oral contract.
	Total		37,22,25,658.00	36,98,54,911.00		-		17.28%	-	-	-	23,70,747.00

Notes:

1 Supporting documents have been sought to substantiate the claim amount and the same is yet to be recieved.

2 All the claims submitted has been verified and admitted on the basis of information provided by the creditors and information to the extent available with the IRP, on the basis of our best estimate in-accordance with Regulation 14 of Insolvency and Bankruptcy Board of India (Insolvency Re Person) Regulations, 2016.